

## REGISTRY

## ORDERS OF THE TRIBUNAL

1. AD's not returned from R-1 to 3 although notices issued on 12.3.02

2. Notice returned unserved from R-4 with postal remarks 'Not known'

DS  
13/6/02

Rego.

ORDER DATED 19-08-2002.

Mr. P. R. J. Dash, learned counsel for the applicant seeks permission to withdraw this O.A. This prayer has been made in presence of Mr. A. K. Bose, learned SSC for the Union of India appearing for the Respondents. In the said premises, this OA is permitted to be withdrawn and is accordingly dismissed. No costs.

Send copies of this order to parties

Johnd  
13.08.2002  
Member (Judicial)

Dt. 17.6.2002

Ld. Counsel for the applicant is present. Notice returned unserved from R-4 with postal remarks not known, so far as other Respondents are concerned the AD's ~~are~~ not ~~been~~ received. ~~Some~~ Notices were issued on 12.3.2002 by Regd. post, Hence service of notice treated sufficient on R-1, R-2 & R-3. Ld. Counsel for the applicant directed to take steps for service of notice on R-4 by 24.6.2002.

7/6/02  
REGISTRAR

Notice issued to the petitioner counsel on the notice board for take steps for service of notice on R-4 by 24.6.02.

Parvati  
Sr.O.

1) steps for service of notice on R-4 not taken, even notice was issued.

2) Counter by R-1 to 3 not filed.

Registration

MP  
21/6/02